



2026:AHC-LKO:14249-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 162 of 2026

Ankiteshwar Pratap Singh

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Revenue
Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Anil Kumar Yadav, Rajesh Kumar Shukla, Sunil Kumar
Counsel for Respondent(s)	: C.S.C., Pankaj Gupta

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. None appears for the petitioner.
2. Ms. Isha Mittal, learned Additional Chief Standing Counsel for the State is present.
3. This writ petition styled as public interest litigation has been filed seeking the following relief:-

"(i) Issue a writ, order or direction in the nature of Mandamus commanding the opposite party no. 1 to 4 to restrain the president of opposite party no. 5 i.e. Jan Seva Sadan, Bevali, Kaushilayapur, Kaithola, Pargana & Tehsil- Lalganj, Post- Raniganj, District - Pratapgarh to sell the land in question bearing Gata No. 114 recorded to the name of Trust namely Jan Seva Sadan, situated at Bevali, Kaushilayapur, Kaithola, Pargana & Tehsil- Lalganj, Post- Raniganj, District - Pratapgarh by way of plotting and by other mode."
4. The allegation is that members of the Trust have sold certain land/property belonging to it, to a builder for further sale.

5. We see no reason to entertain this writ petition. The petitioner may avail other remedies as may be prescribed in law.

6. With the aforesaid observations, the writ petition is disposed of.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 23, 2026

R.K.P.